



The Telangana (Agricultural Produce and Livestock) Markets (Amendment) Act, 2015

Act 5 of 2015

Keyword(s):

Agricultural Produce, Livestock, Markets

Amendments appended: 3 of 2016, 2 of 2022

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Registered No. HSE/49

[Price : ₹. 0-30 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 5] HYDERABAD, WEDNESDAY, APRIL 15, 2015.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Telangana Legislature received the assent of the Governor on the 13th April, 2015 and the said assent is hereby first published on the 15th April, 2015 in the Telangana Gazette for general information.

ACT No. 5 OF 2015.

**AN ACT TO AMEND THE TELANGANA (AGRICULTURAL
PRODUCE & LIVE STOCK) MARKETS ACT, 1966.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana (Agricultural Produce & Livestock) Markets (Amendment) Act, 2015.

Short title
and
commen-
cement.

(2) It shall be deemed to have come into force with effect from 01-01-2012.

[1]

A. 4

Amend-
ment of
section 5.

2. In the Telangana (Agricultural Produce & Livestock) Markets Act, 1966 (hereinafter referred to as the principal Act), in section 5,-

(1) in sub-section (1),-

(a) in the opening paragraph, for the word "eighteen" the word "fourteen" shall be substituted;

(b) in clause (i), for the word "eleven", the word "eight" and for the word "appointed", the word "nominated" shall be substituted respectively;

(c) in the second proviso to clause (i) for the word "five", the word "three" shall be substituted;

(d) in clause (ii) for the word "three", the word "two" and for the word "appointed", the word "nominated" shall be substituted respectively;

(e) in clause (iii), for the word "appointed", the word "nominated" shall be substituted.

(2) in sub-section (2), for the word "appointed", occurring at two places, the word "nominated" shall be substituted;

(3) for sub-section (3), along with the first proviso there under, the following shall be substituted, namely,-

"(3) Save as otherwise provided in this Act, the term of office of the members nominated under sub-section (1) shall be one year from the date of nomination:

Provided that a member nominated under clause (ii) of sub-section (1) shall cease to hold office, if he/she ceases to be a trader."

(4) in sub-section (6), for the word "appointment", the word "nomination" shall be substituted.

(5) in sub-section (9), for the word "appointed" the word "nominated" shall be substituted;

(6) in sub-section (10), for the word "appointed", the word "nominated" shall be substituted;

(7) after sub-section (10), the following sub-section shall be inserted, namely,-

"(11) Notwithstanding anything contained in any provisions of this Act, members of the Committee including the Chairman and Vice-chairman shall hold the office during the pleasure of the Government".

3. In the Principal Act, in section 5-A,--

Amend-
ment of
Section 5-A.

(1) in sub-section (1), the words "and appointed" shall be deleted.

(2) in sub-section (2), for the word "appointed" occurring at two places the word "nominated" shall be substituted.

(3) in sub-section (3),--

(i) for the word "appointed" the word "nominated", and for the word "appointment", the word "nomination" shall be substituted, respectively;

(ii) in the first proviso for the word "appointed" the word "nominated" shall be substituted.

4. In the Principal Act, in section 6, in sub-section (3),-

Amend-
ment of
section 6.

(i) in clause (a), for the words "may appoint" the words "may nominate" shall be substituted;

(ii) in clause (b), for the word "appointed" the word "nominated" shall be substituted;

(iii) in clause (c), for the word "appointed" the word "nominated" shall be substituted;

(iv) in clause (d),--

(a) for the words "appointment" the word "nomination" shall be substituted;

(b) for the word "appointed" occurring at two places the word "nominated" shall be substituted.

Amend-
ment of
section 11.

5. In the Principal Act, in section 11, in sub-section (1) for the word "appointed" the word "nominated" shall be substituted.

Amend-
ment of
section 22.

6. In the Principal Act, in section 22, in sub-section (3), in clause (a), for the word "appoint" the word "nominate" shall be substituted.

Amend-
ment of
section 33.

7. In the principal Act, in section 33, in sub-section (2), in clauses (i) and (ii), for the word "appointment" the word "nomination" shall be substituted.

Validation.

8. Notwithstanding anything contained in any provisions of this Act, the members of the Committee, including Chairman and Vice-Chairman, whose term expiring under the provisions of this Act, their continuation in the office, from the date of expiring of their term, are validated in all respects, as if they deemed to have been validly nominated for the said period.

Repeal of
Ordinance
1 of 2015.

9. The Telangana (Agricultural Produce and Livestock) Markets (Amendment) Ordinance, 2015 is hereby repealed.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

Registered No. HSE/49

[Price : Rs. 0-90 Paise.



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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 3] HYDERABAD, TUESDAY, APRIL 12, 2016.

**TELANGANA ACTS ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Telangana Legislature, received the assent of the Governor on the 12th April, 2016 and the said assent is hereby first published on the 12th April, 2016 in the Telangana Gazette for general information.

ACT No. 3 OF 2016.

**AN ACT FURTHER TO AMEND THE TELANGANA
(AGRICULTURAL PRODUCE AND LIVESTOCK)
MARKETS ACT, 1966.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana (Agricultural Produce and Livestock) Markets (Amendment) Act, 2016.

[1]

Short
title and
Commencement.

A. 5-1 (DA)

(2) Section 4 shall be deemed to have come into force w.e.f. 18.9.2015 and the remaining sections shall come into force on such date as the State Government may, by notification, appoint.

Amend-
ment of
Section 2.
(Act 16 of
1966.

2. In the Telangana (Agricultural Produce and Live Stock) Markets Act, 1966 (hereinafter referred to as the principal Act), in section 2,-

(1) after clause (ij), the following clause shall be inserted, namely,-

“(ik) “Direct Purchase Center” means a place in the notified area of Market Committee licensed as a Direct Purchase centre wherein the operator of the Direct purchase centre is permitted to buy the notified agricultural produce from the producers;”

(2) for clause (vi), the following clause shall be substituted, namely,-

“(vi) ‘Market’ means a place established or declared under sub-section (3) of Section 4 and includes a Market yard and any building therein, a warehouse, a cold storage, a processing unit, a Direct purchase center or any other place declared as market by the Market Committee;”

(3) after clause (xivb), the following clause shall be inserted, namely,-

“(xivbb) “Processing Unit” means a place in the notified area of Market Committee, licensed as a Processing unit wherein the operator of the processing unit is permitted to process the notified agricultural produce, livestock and products of the Livestock;”

(4) The existing Clause (xva) shall be renumbered as (xvaa) and before such renumbered clause, the following new clause (xva) shall be inserted, namely:-

"(xva) "Registering Authority" means the Secretary of Market Committee when all the farmers are from notified area of such committee or officer authorized by Director of Marketing when farmers are from notified areas of more than one Market committee for the purpose of registering contract farming sponsors and contract farming agreement."

(5) after item (xvii), the following item shall be added, namely,-

"(xviii) "Warehouse" means any building or structure or other protected enclosure including cold storage licensed as warehouse and used for the purpose of storing agricultural produce on behalf of the depositors."

3. In Section 4 of the principal Act, -

(1) in sub-section (3),-

(i) after clause (bb), the following clause shall be added, namely,-"

"(bbb) Every Market Committee may also declare in the notified area any warehouse or cold storage or processing unit or any other place as a market by following the procedure as may be prescribed.";

(ii) for clause (c), the following shall be substituted, namely:-"

"(c) The Market Committee shall specify the limits of every market established or declared as a market by it and the Government may notify the markets with such limits, to be notified market area for the purpose of this Act.";

(2) sub-section (4) shall be omitted.

Amend-
ment of
Section 4.

Amend-
ment of
Section 5.

4. In Section 5 of the principal Act, after sub-section (2), the following proviso shall be inserted, namely:-

"Provided that such number of Chairmen may be nominated to the Market Committees from among the members belonging to Scheduled Castes / Scheduled Tribes / Backward Classes / Women in the manner prescribed to the possible extent."

Amend-
ment of
Section 7.

5. Section 7 of the Principal Act shall be substituted with the following:

"7. Licensing of Traders, Commission Agents, Processors, Direct Purchase centers, Private Markets etc., and Regulation of Trade:-

(1) No person shall, within a notified area, set up, establish or use, or continue or allow to be continued, any place for the purchase, sale, Warehousing, storage, weighment, curing, pressing or processing of any notified agricultural produce or products of livestock or for the purchase or sale of livestock except under and in accordance with the conditions of a license granted to him under this section:

Provided that the market committee or the Director of Marketing may exempt from the provisions of the sub section any person who carries on the business of purchasing or selling any notified agricultural produce, live stock or products of live stock not exceeding such value as may be prescribed:

Provided further that a person selling notified agricultural produce, live stock or products of live stock grown, reared or produced by him, shall be exempted from the provisions of this sub section; but the Government may

for special reasons to be recorded in writing, withdraw such exemption in respect of any such person:

Provided also that the market committee or the Director of Marketing or the Officer authorized by him as the case may be shall not renew the licence granted under this section, unless the licensee pays all the arrears of amounts including rental arrears due to it under provisions of this Act.

Explanation: Nothing in the second proviso to this sub section shall be construed as exempting a co-operative marketing society registered or deemed to be registered under the Andhra Pradesh Co operative Societies Act, 1964, selling notified agricultural produce, livestock or products of livestock grown, reared or produced by any of its members.

(1-A): There shall be a state wide single licence for the trader to be granted/renewed by the Director of Marketing or an officer authorized by him in the manner and in the form as may be prescribed. The Existing trader licenses granted by the Agricultural Market Committee shall be converted into state wide single trader, license by the Director of marketing or the officer authorized by him, within six(6) months from the date of commencement of this Act until then the existing trader licenses granted by the Agricultural Market Committees are deemed to have been the state wide single trader licenses.

(1-B): A Commission Agent license shall be granted/ renewed by the Agricultural Market Committee in the manner in the form as may be prescribed to operate as a commission agent in a Market.

(1-C): Warehouse license shall be granted/renewed by the Agricultural Market Committee for establishing/operating a warehouse in the notified area of the Market Committee, in the manner and in the form as may be prescribed.

(1-D): Processor license shall be granted/renewed by the Agricultural Market Committee for establishing /operating a processing unit in the notified area of the market Committee, in the manner and in the form as may be prescribed.

(1-E): License for all other purposes mentioned under sub-section (1) shall be granted/renewed by the Agricultural Market Committee to operate anywhere in the notified area, in the manner and in the form as may be prescribed.

(2) Nothing in sub section (1) shall apply to a person purchasing notified agricultural produce, livestock or products of livestock for his own domestic consumption.

(3) A licence granted under sub-section (1) shall be in such form and subject to the payment of such fees, as may be prescribed;

Provided that no fees shall be charged for the grant of the licence-

- (i) to the Khadi and Village Industries Commission;
- (ii) to a co-operative marketing society referred to in the explanation to sub-section (1);
- (iii) to a person merely for curing, pressing or processing any notified agricultural produce or products of livestock.

(4) (a) A licence under sub-section (1) may be refused to a person,-

(i) whose licence was cancelled and one year has not elapsed since the date of the cancellation;

(ii) who has been convicted of an offence or been guilty of misconduct which, in the opinion of the market committee or the Director of Marketing or the Officer authorized by him as the case may be, affects the said person's integrity as a man of business;

(iii) in regard to whom the market committee or the Director of Marketing or the Officer authorized by him as the case may be, is satisfied, after such inquiry as it considers adequate, that he is a benamidar for, or a partner with, any other person to whom a licence may be refused under sub clause (i) or sub clause (ii);

(iv) if, in the opinion of the market committee or the Director of Marketing or the Officer authorized by him as the case may be, the grant of a licence is likely to affect the transaction of purchase or sale in the market or the levy of market fees therefor.

(b) the market committee or the Director of Marketing or the Officer authorized by him as the case may be, in accordance with such rules as may be made by the Government and after such inquiry as it deems fit, cancel or suspend any licence granted under sub sections (1), (1-A), (1-B), (1-C), (1-D), (1-E):

Provided that in the case of refusal to grant a licence or of suspension or cancellation of a licence, the applicant or the licensee, as the case may be, shall be entitled to appeal to such Officer and in such manner as may be prescribed.

(5) A person to whom a licence is granted under sub section(1) shall comply with the provisions of this Act, the rules and the bye laws made thereunder and the conditions specified in the licence.

(6) Notwithstanding anything contained in sub section (1), no person shall purchase or sale or processing any notified agricultural produce, livestock and products of livestock outside the market established / declared by the Market committee or outside the Direct purchase centers.

(7) Notwithstanding anything contained in sub sections (1) to (6) the Director of Marketing may grant / renew license in the manner and in the form prescribed, to a person, after examination of the credentials, experience and the proposed plan to establish a Direct purchase centre in a notified area, with such facilities as prescribed, for making purchases from the growers of the agricultural produce, livestock and products of livestock for processing, grading, packing, storing and for sale / export of the products:

Provided that the licence so granted under sub-section (7) shall be suspended or cancelled for violation of any provisions of the Act.

(8) Notwithstanding anything contained in sub-sections (1) to (7), Government or the competent authority as may be declared by the Government in this behalf, may grant a licence to a person, to establish e-market in a notified area for the purpose of this Act, for e-trading under the Conditions of License granted to him as per the procedure prescribed.

(9) Notwithstanding anything contained in sub-sections (1) to (8) the Government may grant / renew a license to establish and operate private market in the manner and form as may be prescribed; after examination of the credentials, experience and proposed plan to establish a Private Market in a notified area for the purposes of this Act with such facilities as prescribed for facilitating transparent and efficient trading of notified agricultural produce, livestock and products of livestock:

Provided that the license so granted shall be suspended or cancelled for violation of any provisions of the Act.

(10) (a) The Director of Marketing may from time to time identify and notify the markets for conducting online trade through electronic platform and direct the Market Committee to provide infrastructure for conducting online trade within the stipulated time and the market committee shall provide the infrastructure within the stipulated time.

(b) After satisfying himself that the necessary infrastructure is provided in the selected markets, the Director of Marketing shall notify the date with effect from which online trade through electronic platform shall take place.

6. In the principal Act, Section 7-A, shall be omitted. Ommis-
sion of
section 7-A.

7. In the principal Act, Section 7-B, shall be omitted. Ommis-
sion of
section 7-B.

Amend-
ment of
Section 11.

8. In section 11 of the principal Act, for sub-section (1), the following shall be substituted, namely:-

"(1) Every contract entered into by a market committee shall be in writing and signed by the Secretary of the Market Committee in the manner as may be prescribed."

Amend-
ment of
Section 11-A.

9. For section 11-A of the principal Act, the following shall be substituted, namely:-

"11-A. Contract Farming:- (1) Every Contract farming sponsor shall register with registering authority in such manner and on payment of such fee as may be prescribed.

(2) The Contract farming sponsor shall register the contract farming agreement with the Registering authority in such manner and in such form as may be prescribed.

(3) Notwithstanding anything contained in contract farming agreement, no title, rights, ownership or possession shall be transferred or attenuated or vest in the contract farming sponsor or his successor or his agent as a consequence arising out of the Contract farming agreement.

(4) Any dispute arising out of contract farming agreement shall be decided by the Registering authority. He shall resolve the dispute in a summary manner within thirty days from the date of reference of dispute by giving the parties a reasonable opportunity of being heard, in such manner as may be prescribed.

(5) The party aggrieved by the decision of the Registering Authority under sub-section (4), may prefer an appeal to the Director of Marketing within thirty days from the date of decision. The Director of Marketing shall dispose

off the appeal within thirty days after giving the parties a reasonable opportunity of being heard and the decision of the Director of Marketing shall be final.

(6) The Decision of the authority under sub-section (4) and decision in appeal under sub section (5) shall have the force of a decree of the Civil Court and shall be enforceable as such and decretal amount shall be recovered as arrears of land revenue.

(7) The Agricultural produce under contract farming shall be sold to the contract farming sponsor in the manner prescribed on payment of Market Fee by the contract farming buyer.”

10. In section 12 of the principal Act,-

(1) after sub-section (1) and the Explanations thereunder, the following sub-section shall be inserted, namely,-

“(1-A) The Market Fee under sub-section (1) shall be single point levy on notified Agricultural Produce, livestock and product of live stock. If the Market Fee is levied and collected by any Market Committee in the State, and such Agricultural produce, livestock and product of live stock sold or processed within the State are exported outside the State, it shall be exempted from the levy of Market Fee subject to production of evidence of payment of Market Fee as may be prescribed.”

(2) in sub-section (2), after the proviso thereunder, the following proviso shall be added, namely,-

“Provided further that, where the produce is purchased by a trader from another trader, the trader selling the produce shall be liable to pay the Market Fee to the Market Committee and realise it from the purchaser.”

Amend-
ment of
Section 12.

Amend-
ment of
Section 12-F.

11. In the principal Act, in section 12-F, in sub-section (1), for the words "or on an application made to him" the words and expression "or on an application made by the petitioner, after exhausting the opportunity under section 12-E" shall be substituted.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

R.N.I. No. TELMUL/2016/73158
HSE No. 1051/2020-2022

[Price : Rs. 3-00 Paise.



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THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 2] HYDERABAD, TUESDAY, MARCH 22, 2022.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 22nd March, 2022 and the said assent is hereby first published on the 22nd March, 2022 in the Telangana Gazette for general information:-

ACT No. 2 OF 2022.

**AN ACT FURTHER TO AMEND THE TELANGANA
(AGRICULTURAL PRODUCE AND LIVESTOCK)
MARKETS ACT, 1966.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Third Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana (Agricultural Produce and Livestock) Markets (Amendment) Act, 2022.

Short title
and
commence-
ment.

[1]

A. 150 (RSN)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment
of Section
5.
Act No. 16
of 1966.

2. In the Telangana (Agricultural Produce and Livestock) Markets Act, 1966, in section 5,-

(1) In sub-section (1),-

(a) for the word "fourteen" the word "eighteen" shall be substituted;

(b) in clause (i), for the word "eight", the word "twelve" shall be substituted.

(2) In sub-section (3), for the words "one year", the words "two years" shall be substituted.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.